

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:555

ANSWERED ON:23.02.2006

REGULARISATION OF CONTRACTUAL WORKERS OF ONGC

Mediyam Dr. Babu Rao

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Regional Labour Commission (RLC) was appointed to verify the workmen working in prohibitory categories of works in ONGC, KG Basin, Rajahmundry Asset;

(b) if so, the recommendations made by the Regional Labour Commissioner;

(c) whether the Honourable High Court of Andhra Pradesh has ordered ONGC to regularize the services of contractual workers in ONGC of Rajahmundry Asset; and

(d) if so, the action taken by ONGC to regularize the services of contractual workers?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) Yes, sir. As per the directives of Hon`ble High Court of Andhra Pradesh, the Regional Labour Commissioner (RLC) verified the details of workmen working in ONGC Rajahmundry in the year 1998.

(b) Regional Labour Commissioner indicated that all the 161 members of M/s. Gowthami Educated Unemployed Welfare Society were working in prohibited categories of employment.

(c) & (d) As per the order of Hon`ble High Court dated 24/09/1998, ONGC absorbed 126 members of M/s Gowthami Educated Unemployed Welfare Society who possessed the requisite qualifications under the recruitment and Promotion (R & P) Regulations of ONGC. The remaining 35 members were given job opportunities as casual workers as they did not possess the minimum prescribed qualifications under the R & P Regulations of ONGC.